

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No. 13
CP (IB) No. 85/Chd/Hry/2020**

**Under Section 9 of the Insolvency
and Bankruptcy Code, 2016**

In the matter of:-

Johnson Controls (India) Pvt. Ltd. ...Petitioner-Operational Creditor

Vs.

Vatika Limited ...Respondent-Corporate Debtor

Present through Video Conferencing:

Mr. Ashutosh, Advocate, proxy counsel for Mr. Aditya Pratap
Singh, Advocate for the petitioner-operational creditor.
Mr. Shikhar Sarin, Advocate for the respondent-corporate debtor.

A date is requested by learned counsel for the respondent-corporate debtor for filing the reply. Reply be filed within one week with a copy in advance to the counsel opposite and rejoinder thereto, if any, be filed one week thereafter with a copy in advance to the counsel opposite. The matter be listed on 20.02.2023.

Sd/-

(Subrata Kumar Dash)
Member (Technical)

Sd/-

(Harnam Singh Thakur)
Member (Judicial)

December 07, 2022

YP